

of aviation fuel used by Air India on their domestic flights. Neither custom nor excise duty is required to be paid on aviation fuel used by Air India or any other air lines on their international flights.

Out-Of-Turn Allotment of Government Accommodation

3704. SHRI D. N. DEB : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 2675 on the 5th August, 1968 and state :

(a) whether out-of-turn allotment of Government accommodation under the provisions of S. R. 317-B. 9 is governed in each case by the genuineness of the case or at the discretion of the Ministry in certain cases;

(b) whether any distinction is made in consideration of cases where one family member is ill or where two or more are ill;

(c) whether it is a fact that the cases of certain illness which are curable in long run are treated at par with those cases where illness is of a serious nature and incurable in medical science and there is always a danger of life to the patient;

(d) if so, the reasons why preference is not given to those cases which are attendant with immediate risk to life of the patient;

(e) whether any scrutiny has been made in the cases where allotment have already been made or sanctioned with a view to screening whether all have been on genuine grounds; and

(f) if not, reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (d). Out-of-turn allotments have generally been made in serious medical cases, of self or dependent members of families of the applicants like T. B., Cancer, Paralysis, Heart diseases,

chronic Asthma and physical disability etc. on the basis of medical certificates produced. While doing so the totality of circumstances in each case is taken into account. In cases where medical certificates do not disclose seriousness of the disease, the allotments on out-of-turn basis have been refused.

(e) and (f). Since the out-of-turn allotments are sanctioned on the basis of authentic records the question of scrutiny of cases where allotments have already been made or sanctioned does not arise.

Production Quota in Public Undertakings

3705. SHRI R. R. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that as at present no rational quota of production has been laid down for the different categories of persons engaged in production in the public sector undertakings;

(b) whether it is also a fact that at the meeting of the Heads of the Public Sector Undertakings held recently, he had suggested laying down of quota for all cadres from the workman to the manager; and

(c) if so, the steps which have been taken in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Public Enterprises fix their targets of production for each year as well as convenient smaller periods. A number of manufacturing concerns have laid also down, wherever feasible, norms of production for the different categories of employees, or groups of employees.

(b) Presumably the Hon' ble Member is referring to a meeting of the Heads of all Public Enterprises. No such meeting has been convened recently.

(c) Doe not arise.

Meeting Of Heads Of Public Undertakings

3706. SHRI R. R. SINGH DEO : Will the Minister of FINANCE be pleased to state :